

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 658 of 2020 in CP(IB) 324/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2020**

Name of the Company: Chandra Prakash jain
V/s
Rajendra Narottamdas Sheth & Ors

Section 19(2) r.w 60 of IBC & 424(2) of Co.Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2. style="text-align: center;">**ORDER**
(Through Video Conferencing)

Advocate, Ms. Gargi Vyas appeared on behalf of the Applicant.
Advocate, Mr. Harmish K. Shah and Mr. Aakash K. Modh appeared on behalf of Respondents.

The matter is pass over, as the voice is not audible.

Later on

When the matter is taken up the Advocates of the Respondent did not appear.

The application is filed under Section 19(2) r.w. 60 of the IB Code and Section 424(2) of the Companies Act, 2013 seeking cooperation from the Suspended Management. Since, the Applicant has not yet received the required documents from the Suspended Management, the Suspended Management is directed to furnish all the required documents to the applicant without fail irrespective of pendency of any appeal before the Hon'ble NCLAT, when there is no stay order. In the event of non-furnishing of the documents, appropriate action shall be taken under Section 70 of the IB Code.

List the matter on 01.01.2021


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**


**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 14th day of December, 2020.